

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : -

PETITION NUMBER : CP/511/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : LLOYD INSULATIONS INDIA LTD

NAME OF THE RESPONDENT(S) : CETHAR LTD

UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. K. Growtham Kumar Counsel for Applicant *K. Growtham Kumar*

2. R SUBRAMANIAN Counsel for 1st R. *R Subramanian*

3. K. K. MURALI PHANAN Counsel for Petitioner *K. K. Murali Phanana*

CP 511/IB/20CB/2017

10/2

ORDER

Counsels for both the parties are present. Counsel for the RP submitted that the Counsel for the Applicant be directed to provide all the informations about the bank guarantees for the purpose of consideration. The Counsel for the Applicant is directed to provide all the relevant informations relating to the bank guarantees to the RP. Counsel for the Applicant is also directed to make suitable amendment in the Application pertaining to the prayer 'C' to which the Counsel for RP is directed to file a detailed affidavit to the effect that in the event 'no objection certificate' is given to the Applicant by the RP for payment of the retention money by the third party there will not be creation of any financial burden on the Corporate Debtor. Put up on **27.02.2018 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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